

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO.*322**

TO BE ANSWERED ON THE 9TH AUGUST, 2016/SHRAVANA 18, 1938 (SAKA)

COMPENSATION FOR VICTIMS OF NAXALISM

†*322. SHRI RAVINDRA KUMAR PANDEY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the salient features of the compensation policy for the victims of naxal/terrorist violence in respect of civilians and security personnel in the country;

(b) the amount of compensation sanctioned and released in favour of families/next of kin of slain security personnel during the last three years and the current year, State-wise;

(c) whether the Government has any proposal to enhance the compensation for the said victims and if so, the details thereof; and

(d) the details of other welfare measures being taken for the victims of the said violence in the country?

ANSWER

**MINISTER IN THE MINISTRY OF HOME AFFAIRS
(SHRI RAJNATH SINGH)**

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO THE LOK SABHA STARRED QUESTION NO.*322 FOR 09.08.2016.

(a) to (c): The State Governments have their own compensation policy for the families of civilians and State Police killed in Left Wing Extremism (LWE) violence. However, under the Security Related Expenditure (SRE) scheme for LWE affected States, the Central Government reimburses to the State Governments the ex-gratia payment of Rs. 1 lakh to the family of civilian killed and Rs. 3 lakh to family of security personnel killed in LWE violence. An ex-gratia compensation of Rs 15 lakh is paid to the next of kin of personnel of Central Armed Paramilitary Forces (CAPF) killed in maoist violence.

Besides, the Government of India is administering a scheme titled ‘Central Scheme for Assistance to Civilian Victims of Terrorist/Communal/Naxal Violence’ under which a financial assistance of Rs. 3 lakh is given for the death or permanent incapacitation (disability of 50% or above) to the family of civilian victims subject to the condition that no employment has been provided to any of the family members of the victim.

Details of amount reimbursed under ex-gratia compensation to civilians and security personnel from Security Related Expenditure Scheme to LWE affected States for last three years is at Annexure.

(d) The following facilities are available for next-of-kin of CAPFs personnel who died while on duty:

- i) An amount of Rs. 2250/- per month for girls and Rs. 2000/- for boys is provided to the wards of the deceased, retired and serving CAPFs under the Prime Minister Scholarship Scheme.**

- ii) A Welfare and Rehabilitation Board has been established on 17.05.2007 for the welfare and rehabilitation of CAPFs and their families including disabled personnel.**

- iii) 5% vacancies reserved in Group 'C' and 'D' for compassionate appointments for next of kin of the deceased personnel.**

Amount reimbursed under Security Related Expenditure (SRE) scheme to LWE affected States for ex-gratia compensation to civilians and security personnel for last three years

(Figures in Rs. Lakh)

Sl No.	State	2013-14	2014-15	2015-16*
1	Andhra Pradesh	15.00	3.00	0.00
2	Bihar	32.50	0.00	0.00
3	Chhattisgarh	136.00	241.00	0.00
4	Jharkhand	260.20	97.00	0.00
5	Madhya Pradesh	0.00	0.00	0.00
6	Maharashtra	28.00	38.00	0.00
7	Odisha	38.00	45.00	0.00
8	Telangana (created in 2014)	0.00	0.00	0.00
9	Uttar Pradesh	1.00	0.00	0.00
10	West Bengal	6.00	2.00	0.00
	TOTAL	516.70	426.00	0.00

* Actual expenditure for each State becomes clear on receipt of audited claims from the States. Therefore, no expenditure is reflected in 2015-16. However, advance was released to the States in 2015-16, which included ex-gratia compensation to civilians and security personnel.
